



बेटी बचाओ
बेटी पढ़ाओ

भारतीय रिज़र्व बैंक Reserve Bank of India
मुंबई क्षेत्रीय कार्यालय Mumbai Regional Office
निर्गम विभाग Issue Department

Corrigendum - Transportation of Coins from Reserve Bank of India/ Government of India Mint, Fort, Mumbai to Currency Chests in Mumbai, Outstation RBI Offices, Other Centres etc. with Carrier's Risk

A reference is invited to the event no: [RBI/Mumbai Regional office/Issue/1/25-26/ET/1028](#) for the captioned tender. In this context, please note, the following changes have been made in the tender document uploaded on the Bank's website and MSTC portal in the captioned e-tender:

	Clause in Tender Document	Current Clause	Modified Clause
A	Section-III, Compliance with Statutes and Indemnity Para J(vi)	The Contractor shall be liable to pay minimum wages under the Minimum Wages Act, 1948 & rules made thereunder, Employees Provident Fund under EPF & MP Act 1952, Bonus and / or dividends as per Payment of Bonus Act, 1965 , ESI under ESI Act, as applicable and all other statutory payments that are required to be paid to the persons deployed/engaged for the purpose of the contract. In the absence of ESI, the contractor should undertake the liability under the coverage of Insurance such as Workmen's Compensation Insurance under Employee's Compensation Act, 1923 . Premium for the same shall be borne by the contractor only. The contractor shall have a valid EPF Account for making EPF Contribution for its workmen. In case of any complaint regarding non-compliance of any statutory	The Contractor shall be liable to pay minimum wages under the Labour Codes 2020 & rules made thereunder, Employees Provident Fund under EPF & MP Act 1952, Bonus and / or dividends as per Labour Codes 2020 , ESI under ESI Act, as applicable and all other statutory payments that are required to be paid to the persons deployed/engaged for the purpose of the contract. In the absence of ESI, the contractor should undertake the liability under the coverage of Insurance such as Workmen's Compensation Insurance under the Code on Social Security, 2020 . Premium for the same shall be borne by the contractor only. The contractor shall have a valid EPF Account for making EPF Contribution for its workmen. In case of any



		payments; the same shall be recovered from Bank Guarantee (PBG) without prejudice to the Bank's right to cancel the contract.	complaint regarding non-compliance of any statutory payments; the same shall be recovered from Bank Guarantee (PBG) without prejudice to the Bank's right to cancel the contract.
B	Section-III, Compliance with Statutes and Indemnity Para J (ix)	The Principal Employer i.e., the Reserve Bank of India shall not be responsible for providing any employee/employment benefits to the contract labour/workers/employees. In the event of the Bank as the Principal Employer being required/called upon to pay any amount to the contract labour/workers/employees engaged by the contractor due to lapse or default on his part in discharging his obligation in terms of any law in force, such amount would be recoverable by the Bank from the contractor as debt due to the Bank by the contractor.	The Principal Employer i.e., the Reserve Bank of India shall not be responsible for providing any employee/employment benefits to the contract labour/workers/employees. In the event of the Bank as the Principal Employer being required/called upon to pay any amount to the contract labour/workers/employees engaged by the contractor due to lapse or default on the part of the Contractor in discharging his obligation in terms of any law in force, such amount would be recoverable by the Bank from the contractor as debt due to the Bank by the contractor.
C	Annexure- I, Mandatory Declaration by the Tenderer Point d	I/We hereby declare that in case the contract is awarded to me/us then I/We will immediately after the award of the contract but before the commencement of the contract obtain valid license from the Assistant Labour Commissioner, Government of India as provided under Section	I/We hereby declare that in case the contract is awarded to me/us then I/We will immediately after the award of the contract but before the commencement of the contract obtain all valid licenses (if not already obtained) as prescribed under the extant Labour



		12(1) of the contract Labour (Regulation and Abolition) Act 1970 and the Contract Labour (Regulation and Abolition), Central Rules 1971.	Codes, 2020 and abide by the same.
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2. This corrigendum is part and parcel of the original tender document.
3. All the other terms and conditions mentioned in the tender document remain unchanged.

Date: February 27, 2026

Regional Director
Reserve bank of India
Mumbai